

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3362
ANSWERED ON:12.12.2014
DUMPING OF CHINESE RADIALS
Rao (Avnithi) Shri Muthamsetti Srinivasa

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has taken note of the dumping of Chinese radials affecting investment made by domestic tyre makers;
- (b) if so, the details thereof; and
- (c) the corrective steps taken by the Government to protect the domestic tyre industry from the said dumping?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) : Yes, Madam.

(b) and (c) : The Directorate General of Anti-Dumping and Allied Duties (DGAD), Department of Commerce, had received a petition from the domestic industry in India alleging that bus and truck radial tyres, originating in or exported from China PR and Thailand, were being dumped into India causing injury to the domestic industry. The Designated Authority, after detailed investigation, recommended to the Central Government, vide its Findings dated 1.1.2010, for imposition of anti-dumping duty on such imports. The Department of Revenue, vide its notification dated 19.2.2010, imposed anti-dumping duty on these imports. However, the Hon'ble Customs, Excise and Service Tax Appellate Tribunal (CESTAT), vide its order dated 2.8.2011, had set aside the Findings of the Designated Authority as well as the customs notification levying the duty, after taking its considered view that these imports were not causing injury to the domestic industry. The DGAD and the Ministry of Finance have filed Civil Appeal in the Hon'ble Supreme Court of India in 2011 where the matter is sub-judice without any orders so far.